

**DIVISION BENCH**

**O-123**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/341(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.**

**2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> March, 2021, 10:30 A.M**

Name of the Company	SANHIT POLYMER PRIVATE LIMITED Vs. NOBILE ICE CREAM COMPANY PVT. LTD		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Appearances**

For the Operational Creditor

Mr. Debasish De, Advocate  
Mr. Debanjana De, Advocate

**ORDER**

Ld. Counsel for the Operational Creditor present.

This matter came up for the first time after lockdown on 11.11.2021 when there was no representation on behalf of the parties. Thereafter, the matter was posted for hearing on 14.01.2021. On 14.01.2021, Ld. Counsel for the Operational Creditor appeared but no representation on behalf of the Corporate Debtor. In the interest of justice, Registry was directed to issue notice one again to the Corporate Debtor by speed post which has been delivered to the Corporate Debtor on 22.01.2021. In spite of this, there is no representation today on behalf of the Corporate Debtor. We deem that there is sufficient service of the notice.

Corporate Debtor is set *ex parte*.

List the matter on **18.05.2021** for disposal.

**(Harish Chander Suri)**  
**Member (Technical)**

**(Rajasekhar V.K.)**  
**Member (Judicial)**